

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 14TH DAY OF SEPTEMBER, 1999

Original Application No. 755 of 1999

HON.MR.S.K.I.NAQVI, MEMBER(J)

Smt. D.E.Andrews, widow of  
Late W.E.Andrews, r/o House  
No.97, behind St.Anthonys Kathedral  
Near Khati Baba Prem Nagar, Jhansi(U.P)

..... Applicant

(By Adv: Shri O.P.Gupta)

Versus

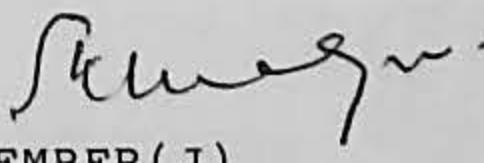
1. Divisional Railway Manager  
Moradabad Division, Moradabad
2. Union of India through Secretary  
Ministry of Railway, Govt. Of  
India, New Delhi.

..... Respondents

O R D E R(Oral)

(By Hon.Mr.S.K.I.Naqvi, Member(J)

Smt. D.E.Andrews, widow of Late W.E.Andrews has requested for direction to the respondents to release all retiral benefits to her for which she is entitled after the death of her husband who retired from railway service on 1.4.1967 and expired on 1.8.91. D.R.M.Northern Railway Mordabad Division Moradabad is directed to settle the claim of the applicant within six months from the date of communication of this order alongwith copy of representation Annexure AI, with a reasoned and speaking order. The D.R.M.shall also furnish the copy of the order passed by him to the applicant. Copy of this order be given to the counsel for the applicant to present it before the DRM alongwith Annexure AI. The OA is finally disposed of with the above direction.

  
MEMBER(J)

Dated: 14th Sept. 1999

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